



§-3 & 4

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 5/2013 & ITA 6/2013

DIRECTOR OF INCOME TAX (EXEMPTION) Appellant
Through : Mr Karan Khanna with Ms Asmita Kumar

versus

CHARANJIV CHARITABLE TRUST Respondent
Through : Ms Shashi M. Kapila with Mr R. R. Maurya

CORAM:
HON'BLE MR JUSTICE BADAR DURREZ AHMED
HON'BLE MR JUSTICE R.V.EASWAR

ORDER
20.03.2013

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The learned counsel for the appellant/ revenue seeks permission to withdraw these appeals inasmuch as certain errors have crept in. He, of course, seeks liberty to file fresh appeals thereafter.

We dismiss these appeals as withdrawn with liberty to the revenue/ appellant to file fresh appeals within two weeks.

Badar Durrez Ahmed
BADAR DURREZ AHMED, J

R.V. Easwar
R.V.EASWAR, J

MARCH 20, 2013
SR